

IN THE INCOME TAX APPELLATE TRIBUNAL  
Mumbai "SMC" Bench, Mumbai.

Before Shri Prashant Maharishi (AM)

I.T.A. No. 273/Mum/2024 (A.Y. 2015-16)

CEVA Logistics India Private Limited [Successor to CMA CGM Logistics (India) Private Limited] The Qube, A-902/903, 9 <sup>th</sup> Floor, M.V. Road Marol, Andheri East Mumbai-400 059.  PAN : AABCT7326A  (Appellant)	Vs.	ITO-6(2)(1) Room No. 510, Aayakar Bhavan M.K.Road Mumbai-400 020.          (Respondent)
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Assessee by	None
Department by	Shri R.R. Makwana
Date of Hearing	10.06.2024
Date of Pronouncement	10.06.2024

ORDER

At the time of hearing of the appeal a letter dated 14/05/2024 is placed before us from assessee stating that assessee has filed physical and online appeal for the same assessment year against the same appellate order for the same assessee, and therefore this appeal may be treated as withdrawn.

Accordingly this appeal is dismissed as withdrawn

Order pronounced in the open court on 10 June, 2024.

Sd/-  
(Prashant Maharishi)  
Accountant Member

Mumbai : 10. 06.2024

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. The CIT(A)
4. CIT
5. DR, ITAT, Mumbai.
6. Guard File.

//True Copy//

PS

BY ORDER,

(Assistant Registrar)  
ITAT, Mumbai